

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 332 OF 2019 &**  
**IA NO. 1128 OF 2019**

**Dated : 30<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Tanot Wind Power Ventures Private Ltd. .... Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-1  
Mr. Bipin Gupta  
Mr. Paramhans for R-2 to 4

**ORDER**

**IA No. 1128 of 2019**

*(Application for exemption from filing certified copy of impugned order)*

Heard learned counsel for the Appellant. Appellant is directed to file certified copy of the impugned order by the next date of hearing.

**APPEAL NO. 332 OF 2019**

Admit. Learned counsel for the respondents may file reply on or before 26.11.2019 after serving advance copy on the other side. Rejoinder may be filed within two weeks thereafter i.e. on or before 11.12.2019 after serving copy on the other side.

List the matter on **06.01.2020**. In the meantime, pleadings be completed.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

